

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.66/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S SADHANA CITY HOMES PRIVATE LIMITED V/S M/S VAYU PUTRA CONSTRUCTIONS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: For the Financial Creditor

Sh. Pankaj Agarwal, Adv.

: For the Corporate Debtor

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Financial Creditor states that the reply on behalf of the Corporate Debtor has been received. He further states that he does not wish to file the rejoinder.
- 2.** It is pointed out by the Registry that the reply filed by the Corporate Debtor however, is under defect.
- 3.** Ld. Counsel represent the Corporate Debtor under takes to rectify the defects within a period of three days positively.
- 4.** Let the matter be adjourned for final hearing on 7th August, 2024 as pleadings are already completed. Meanwhile let both parties filed written submission before the next date of hearing.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

15th July, 2024

*Pushpendra Kumar
(Private Secretary)*